

QANos. 980/92, 1005/92 and 1019/92.

Dated: 17.12.1993

Shri Y H Appa, counsel for the applicant.

Shri A L Kasture, counsel for the respondents.

Shri Appa states that despite our orders the respondents have refused inspection of the documents. Shri Kasture states that the respondents are willing to give inspection of the ten documents to the applicant.

We direct the respondents to give the inspection of the documents in the court premises to the applicant's counsel on 4.1.1994 between the court hours. If the applicant does not take inspection of the documents when produced the applicant will not be entitled to the privilege of inspection of these documents afterwards. The Contempt Petitions have been filed because the inspection was not given. In view of the orders that we have made to day the CPs are disposed of.

Applicants counsel submitted that the order demoting the applicant should be quashed because it was passed without obtaining the leave of the court.

In view of the position that on 30.11.92 the interim order came to be vacated in the presence of both the parties it is not now open to the parties to reagitate the matter. The request is rejected.

At this stage Shri Appa states that we have passed the above order without giving hearing to the parties. There is no substance in this contention. We have closely questioned the counsel for the respondents and the applicant and we are really distressed that such an observation should have been made by the learned counsel for the applicant.

When we are about to proceed to the next matter Shri Appa is continuing to address us and we think that he cannot be allowed to obstruct the proceedings of the Tribunal any further. We, therefore, call upon Shri Appa to give explanation regarding his say in the matter. S.O. till 1430 hours.

At this stage Shri Appa states that he tenders his apology for whatever has transpired to-day. We appreciate the gesture made by Shri Appa and are really happy that a situation for confrontation has been gracefully avoided. The proceedings against Shri Appa are dropped.

M.P.No.912/93 for
production of
documents, fixed
on 4.1.94.
G.P. 93/94

(M.R. Kolhatkar)
M(A)

(M.S. Deshpande)
V.C.

Dated: 24.1.94

C.P. 109/93

None for the applicant.
Shri A. L. Kartikay, Counsel for the
respondents

In our order dated 17.12.93, we noted that the C.P. was filed because inspection of records was not given. In view of that order the C.P. was disposed of. It appears that inspection of the record was actually given on 4.1.94. In view of this C.P. 109/93 should be shown as disposed of. As the pleadings are complete, put up on sine-die list for final hearing.

JB
(Lakshmi Swaminathan)
M(I)

M.R.K. 109/93
(M. R. Kolhatkar)
M(A)

Order/24.1.94
judgement despatched
to App. respondent(s)
on 12/1/94

pt

dated 19/1/95

The matter falls out
from 5-D list.

Fixed for final hearing
on 21/3/95.

Issue notice to parties

Notice dated 8/2/95 served
on applicant & came
back with remark 'left'

1/2
Connecting with
OA 980/92

Forward
19/1/95
Dy. Registrar

14/3/95 - (12)

None for the parties.

Notice dtg 21.3.95 served
on Reg. No. 1 on dtg. '95

1
RFF
27/3

The case is adjourned

to 6/6/95.


(P. P. Srivastava) (B. S. Hegde)
M(A) M(G)

alp-

Dated: 6-6-95 Sl. No. 10

None for the parties.

The OA. is dismissed in
default of appearance of the
parties. No order as to cost.


(P. P. Srivastava) (M. S. Deshpande)
M(A) M.C.